

High Court of Jammu and Kashmir at Srinagar

Notification

No:- 322

Dated:- 25/5/2017

In partial modification of High Court Notification No.1063 dated 08.03.2016, issued in exercise of the powers conferred by Section 30 of the Jammu and Kashmir State Civil Courts Act, Svt 1977, the entries relating to "Cadre" and "Prescribed Qualification" for the post of Junior Assistant in Subordinate Courts of the State of J&K are amended with immediate effect in the following manner:-

"Column No. (7) of item No.13 in Schedule-A to Jammu and Kashmir Ministerial Staff of the Subordinate Courts (Recruitment and Conditions of Service) Rules, 2016 shall be read as "Divisional" whereas Column (6) of item No 13 in Schedule-B to the said Rules shall be read as "Graduation from a recognized University and six months certificate Course in Computer Application".

By Order of the Hon'ble Court

(Sanjay Dhar)

Registrar General

No:- 5855-69/9.S Dated:- 25/5/2017

Copy to the:-

1. Principal Secretary to the Hon'ble Chief Justice, High Court of Jammu and Kashmir.  
.....for placing the same before the Hon'ble Chief Justice for His Lordship's kind information.
2. Secretary to Hon'ble Mr. Justice \_\_\_\_\_  
.....for placing the same before the Hon'ble Judge for His Lordship's kind information.
3. Incharge NIC for uploading the same on the website of the High Court.
4. Manager Government Press, Srinagar/Jammu for publication in the next issue of the Government Gazette.

Registrar General